CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. OA 350/00840/2016

Date of order : 2.8.2016

Present:

Hon'ble Ms. C. Majumdar, Judicial Member

Hon'ble Mr.P.K.Pradhan, Administrative Member

KANCHAN KR. SHARMA & ORS.

VS

UNION OF INDIA & ORS.

For the applicant

Mr. B.Chatterjee, counsel

For the respondents '

Mr.B.L.Gangopadhyay, counsel

O R D E R (ORAL)

Ms.C.Majumdar, J.M.

Heard ld. Counsel for the parties.

- 2. The applicant has filed this OA challenging the inaction on the part of the respondents Railways in not considering the applications preferred by the applicants to consider their candidature for appointment in the post of Substitute in terms of RBE 137/10. It appears that the applicant has been submitting representations from 2012 onwards but those are unactioned. The last of such representation is dated 19.4.16.
- 3. Since the respondents are not responding to the representations, the respondent No.1 is directed to consider the last representation dated 19.4.16 in accordance with law and pass a reasoned and speaking order within 08 (eight) weeks from the date of communication of this order.
- 4. We make it clear that we have not gone into the merits of the case.
- 5. The OA is accordingly disposed of. No order is passed as to costs.

(P.K.PRADHAN) MEMBER (A) (C.MAJUMDAR) MEMBER (J)

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